

AFFAIRS (DR. U. VENKATESWARLU) : (a) No such specific case has come to the notice of the Government.

(b) Does not arise.

[English]

Assistance to Bangladesh

5154. KUMARI SUSHILA TIRIYA :
SHRI PRADIP BHATTACHARYA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Bangladesh has sought assistance from India for the completion of its power project;

(b) if so, the details thereof, project-wise;

(c) the assistance provided by the Indian Government to Bangladesh for the purpose, so far, till date;

(d) the details of agreements held in this regard; and

(e) the number and names of other countries to which Indian Government are providing funds for their power projects ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) to (d) Bangladesh Government is financing the Rajshahi Power Distribution Project Phase-II from the credit line of Rs. 30 Crores extended by Government of India in 1991. During the recent Joint Economic Commission Meeting Bangladesh side stated that they had a supplementary requirement for Rs. 7 crores for completion of the Rajshahi Power Distribution Project-II.

(e) The Indian Government is providing funds to three countries, viz. Bangladesh, Nepal and Bhutan for power projects.

BIFR

5155. SHRI MAHESH KUMAR M. KANODIA :
SHRI L. RAMANA :

Will the Minister of FINANCE be pleased to state :

(a) the number of cases assigned to the Board for Industrial and Financial Reconstruction since its inception;

(b) the number of cases which have been finalised by this Board till March 31, 1997;

(c) the number of cases in which recommendations have been made for re-opening and closure of sick industries; and

(d) the number of cases recommended for the re-opening have been approved by the Government and the number of those cases which have been rejected for this purpose alongwith the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) The Board for Industrial and Financial Reconstruction (BIFR) has reported that 1899 references were registered with

it since its establishment in May 1987 and upto 31.03.1997.

(b) 1540 cases were finalised by the BIFR upto 31.03.1997.

(c) 594 rehabilitation schemes (including 27 schemes sanctioned by Appellate Authority for Industrial and Financial Reconstruction (AAIFR) were sanctioned for revival of the sick industrial companies during this period. 514 cases were recommended by the BIFR to concerned High Courts for winding up.

(d) As per the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985 (SICA), sick industrial companies including such companies in the public sector are required to be referred to the BIFR for determination of remedial and other measures which need to be taken in respect of such companies. Where a scheme for revival of a sick industrial company is sanctioned by the BIFR under section 17(2) and 18(4) of SICA, all concerned agencies including Government agencies are required to provide facilities in terms of the sanctioned scheme.

Vacant Post

5156. SHRI RAM NAIK : Will the Minister of FINANCE be pleased to state :

(a) the number of posts of Deputy Commissioners of Income Tax in Bihar lying vacant and since when;

(b) the time by which these posts are likely to be filled and the officers posted will join;

(c) whether the officers are reluctant to join the posts in Bihar;

(d) if so, whether Government have identified the reasons for the reluctance; and

(e) the efforts proposed to encourage the officers to join their posts in Bihar ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) At present, there are 5 posts of Deputy Commissioners of Income Tax lying vacant in Bihar Region;

(b) to (e) The posts of Deputy Commissioners of Income Tax which are lying vacant in Bihar region are to be filled up in the course of annual general transfers and on the basis of recommendations of Departmental Promotion Committee.

Use of Staff Car in ESI Corporation

5157. SHRI V. PRADEEP DEV : Will the Minister of LABOUR be pleased to state :

(a) whether the instructions of Government of India regarding use of staff cars by senior officers from residence to office and vice-versa are applicable in E.S.I. Corporation also;

(b) if so, whether these instructions are being followed strictly;